

Scrapping of Loan Agreement with IMF

100. SHRI HARKISHAN SINGH SURJEET: Will the Minister of FINANCE be pleased to state whether after noticing the high prices and overall acute economic crisis in the borrower countries of IMF, Government are considering to scrap the loan agreement recently entered into with the IMF?

THE MINISTER OF FINANCE (SHRI PRANAB KUMAR MUKHERJEE): No, Sir.

Office Building for RBI at Nagpur

101. SHRI LAKHAN SINGH: Will the Minister of FINANCE be pleased to refer to the answer to Unstarred Question 745 given in the Rajya Sabha on the 25th August, 1981 and state:

(a) what progress has been made in the construction of the building of the Reserve Bank of India at Nagpur (Maharashtra) during the last six months;

(b) if no progress was made what are the reasons for the delay;

(c) the names of the departments proposed to be shifted from Bombay to Nagpur; and

(d) what are the specific duties of these departments, the number of employees in each such department and the specific reasons for the proposed shifting in each case?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY): (a) and (b) Reserve Bank of India have reported that preliminary plans for the construction of the building prepared by the Architect have since been submitted by the Bank to the Municipal Corporation. Pending receipt of sanction, detailed structural and architectural drawings are being prepared.

(c) and (d) Departments to be shifted to the new building will be

finally decided by the Reserve Bank when the building becomes ready for occupation depending upon the Bank's needs at that time. The main reasons for shifting are operational convenience and shortage of accommodation in Bombay.

Import Licences of filature raw silk

102. SHRI GULAM MOHI-UD-DIN SHAWL: Will the Minister of COMMERCE be pleased to state:

(a) what is the number of licence holders with dates, and amounts issued for importing filature raw silk under Duty Exemption Scheme, Appendix 19 of the Current Import Policy;

(b) whether the Central Silk Board examines all the silk shipments before exports; and

(c) what are the safeguards taken by the Central Silk Board to ensure that filature silk is used in export products and no span, noil or dup-poine silk is mixed to discharge the export obligations attached to the above-mentioned licences?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI P. A. SANGMA): (a) Particulars of Import licences are published in the "Weekly Bulletins of Import Licences, Export Licences and Industrial Licences" issued by the Chief Controller of Imports & Exports. Copies of these Bulletins are available in the Parliament Library.

(b) and (c) The Central Silk Board examines all silk shipments before exports for quality control purposes, not with reference to the origin of raw silk used in the exported fabric. However, it has been decided to put a suitable condition to this effect in the Advance Licences.

Nationalisation of M/s. Vijay Manufacturing (P) Limited

103. SHRI LAKHAN SINGH: Will the Minister of COMMERCE be